

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

Appeal 146/2017

In the matter of  
Rakatanga Tour (P) Limited  
Vs.  
Registrar of Companies

...PETITIONER

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 19.4.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)  
(V.K. Subburaj)  
Hon'ble Member (Tech.)


**For the Petitioner**  
For the Respondent  
For the Intervener


: Mr. Anuj Verma, Advocate  
:  
: Mr. Manish Raj, Co. Prosecutor & Ms. Suhita  
Mukhopadhyay, PCS for Income tax Deptt

ORDER

Learned Counsel for the appellant is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for Income tax Department are also present. It is brought to the notice of this Tribunal by Ld. Counsel that in compliance to the directions dated 27.3.2018, Income tax Department were required to file their reply/observations before this Tribunal in relation to the appeal. Ld. Standing Counsel appearing for IT Department requests for a last opportunity in the matter and will serve a copy of the observations, as filed by IT Department. Let the same be done by tomorrow itself through e-mail id of which has already been provided to the Ld. Standing Counsel.

Post the matter for enquiry on 09.5.2018.

*L represents*  
*cl*  
  
(V.K. SUBBURAJ)  
MEMBER (TECH.)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit